

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.75875 of 2016
Excise Appeal No.75876 of 2016
Excise Appeal No.75877 of 2016
Excise Appeal No.75878 of 2016
Excise Appeal No.75879 of 2016

(Arising out of Order-in-Appeal No.19-23/DGP/2016 dated 25.02.2016 passed by Commissioner of Central Excise (Appeals), Kolkata)

M/s Jai Balaji Industries Limited

(Banskopa, Rajbandh, Durgapur-713212)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Kolkata II

(180, Shantipally, Rajdanga Main Road, Kolkata-700107)

Respondent

APPEARANCE :

None for the Appellant

Shri P.K.Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75205-75209/2025

DATE OF HEARING : 29.01.2025

DATE OF DECISION : 29.01.2025

Per Ashok Jindal :

When the matters were called, a request has been received from the appellants that they want to withdraw of their appeals. Accordingly, the request of the appellants is accepted and the appeals are dismissed as withdrawn.

(Dictated and pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)